

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3593**  
**TO BE ANSWERED ON APRIL 04, 2022**

**TENDER PROCEDURE IN CPWD**

**NO. 3593.                      SHRI MUZIBULLA KHAN:**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

- (a) whether CPWD has fixed any minimum limit for tendering in Government contracts;
- (b) whether the department has also made a provision for not allotting work to the executing agencies/companies if they put the tender below the prescribed minimum criteria;
- (c) if so, the details thereof;
- (d) whether the quality of work will be affected if the tender is allotted below a limit; and
- (e) if so, the detailed provision in this regard?

**ANSWER**  
**THE MINISTER OF STATE IN THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI KAUSHAL KISHORE)**

(a) to (e): There is no provision of minimum limit for acceptance of tenders for Government Contracts in Central Public Works Department (CPWD). Adequate mechanism exists in CPWD for ensuring quality of work.

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